

"

SLP(C)No. 9729 OF 2002
ITEM No.21

Court No. 1

SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.9729/2002

(From the judgement and order dated 24/04/2002 in WP 5345/2001
of The HIGH COURT OF BOMBAY AT AURANGABAD)

DATTATRAYA

Petitioner (s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent (s)

(With Appln(s). for exemption from filing c/c of the impugned
Judgment and permission to place addl. documents on record and
directions and exemption from filing O.T. and with prayer for
interim relief)

Date : 15/11/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Petitioner (s) Mr. Sanjay V. Kharde, Adv.
Ms. Chandan Ramamurthy, Adv.

For Respondent (s) Mr. S.C. Birla, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

Heard.
The special leave petition is dismissed.

.SP1

Sarita (S.L. Goyal)@@
AA
Assistant Registrar @@
AAAAAAAAAAAAAAAAAAAAAAAAAAAAAAAA